

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/228/2015

HYDERABAD, this the 17th day of March, 2021

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



V. Ramulamma,
S/o.Rama Kistaiah,
Aged about 57 years,
Occ: Temporary Status Casual Labour of
Central Research Institute for
Dry Land Agriculture (CRIDA),
Secunderabad.

...Applicant

(By Advocate :Smt S. Anuradha)

Vs.

The Director,
Central Research Institute for
Dry Land Agriculture (CRIDA),
Santosh Nagar, Hyderabad.

....Respondent

(By Advocate: Smt C. Vani Reddy, SC for ICAR)

ORAL ORDER
(As per Hon'ble Mr. Ashish Kalia, Judl. Member)



The OA is filed seeking the following relief:

“to direct the respondents to consider her representations and retail/continue the applicant in service till 2018 as per her date of birth which is 01.07.1958 by declaring the action of the respondents in unilaterally altering the date of birth from 01.07.1958 to 01.07.1955 as arbitrary, illegal, and violative of Articles 14,16 and 311(2) of the Constitution and direct the respondents to continue to adopt the date of birth of the applicant as 01.07.1958 by declaring the action of respondents in altering the date of birth of applicant from 01.07.1958 to 01.07.1955 without any notice and consequently direct the respondents to treat the applicant’s date of birth as 01.07.1958 which is entered into service record and to continue her in service till superannuation which is due in 2018 for all purposes and to rectify the illegal action of the respondents in unilaterally altering the date of birth of the applicant to 01.07.1955 after 30 years of service whereas the original date of birth as recorded in the service register is 01.07.1958 as per the date of birth entered and may pass any other order or orders as deemed fit and proper in the circumstances of the case and in the interest of justice.”

2. The applicant is an illiterate lady and approached this Tribunal. She belongs to SC community. She was originally appointed by the respondent’s organization as Casual Labour w.e.f. 01.06.1974. On three different occasions, her date of birth was wrongly disclosed by the respondents as 01.07.1958 on one occasion, and as 07.10.1953 on another occasion and lastly it was disclosed as 01.07.1955 in the seniority list. The applicant has made a detailed representation on 13.02.2014, which

has not been considered till date. After issuance of notices, Smt C. Vani Reddy, learned Standing Counsel put appearance but no reply has been filed in this Original Application.

3. Be that as it may, we hereby direct the respondents to pass a speaking order on the representation made by the applicant on 13.02.2014 within a period of six weeks. In case any grievances still subsists the applicant may approach this Tribunal once again. Accordingly, OA is disposed of. No order as to costs.



(B.V. SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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